

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2517
ANSWERED ON MONDAY, THE 1ST AUGUST, 2022/
SRAVANA 10, 1944 (SAKA)**

NATIONAL COMPANY LAW TRIBUNAL

QUESTION

2517. SHRI ANIL FIROJIYA:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) the details of National Company Law Tribunal;**
- (b) whether Investor Education and Protection Fund Authority has signed any agreement with Indira Gandhi National Open University through a virtual programme; and**
- (c) if so, the details thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(RAO INDERJIT SINGH)

(a): National Company Law Tribunal (NCLT) has been established on 1st June, 2016 under the provisions of Chapter XXVII of the Companies Act, 2013 for adjudication of corporate civil disputes arising under the Companies Act, 2013 and Insolvency and Bankruptcy Code, 2016. At present, the NCLT has one Principal Bench at New Delhi and 15 Benches at other locations.

(b) and (c): Yes, Sir. The Investor Education and Protection Fund Authority (IEPFA) has signed a Memorandum of Understanding (MoU) with Indira Gandhi National Open University (IGNOU) through a virtual event on Jan 12, 2022. The MoU has been signed to achieve the objective of investor's education, awareness and protection by utilizing the tele-lecturing facility of Gyan Darshan Channel to propagate the message among a large group of present and prospective stakeholders. It is a part of the ongoing celebration commemorating the 75th anniversary of India's Independence under 'Azadi ka Amrit Mahotsav'.